

Bharat Aluminium Company Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library see No. LT-9399/75]

(2) A copy of Notification No. G.S.R. 175(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1975 making certain further amendments to Second Scheduled to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [Placed in Library. See No. LT-9399/75]

Detailed Demands for Grants of Ministries for 1975-76

The Deputy Minister in the Ministry of Finance (Shrimati Sushila Rohatgi): I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76:—

- (1) Ministry of Finance
- (2) Ministry of Industry and Civil Supplies
- (3) Ministry of Information and Broadcasting
- (4) Ministry of Labour
- (5) Ministry of Law, Justice and Company Affairs
- (6) Ministry of Steel and Mines
- (7) Ministry of Supply and Rehabilitation
- (8) Department of Atomic Energy
- (9) Department of Space.

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[Placed in Library see No. LT-9400/75]

APPRENTICESHIP (AMDT.) RULES, 1975
UNDER APPRENTICES ACT, 1961

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI BAL-
GOVIND VERMA): I beg to lay on
the Table a copy of the Apprenticeship (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 364 in Gazette of India dated the 15th March, 1975, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-940/75.]

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF SHRI
MORARJI DESAI'S DECISION TO GO ON
AN INDEFINITE FAST

12 02 hrs.

श्री अटल बिहारी वाजपेयी: (स्वालिपर)
अध्यक्ष महोदय, इस मे गहने कि मैं गृह मंत्री
जी का ध्यान दिनाऊ वे है कहां जो उन का
ध्यान दिनाया जाय।

श्री इयामनन्दन मिश्र (बनारस)
मर्वा जी कहा हैं।

(व्यवधान)

अध्यक्ष महोदय: वह था गया। थोड़ा
सबर से काम लिया करें, आप एक मिलट
भी इन्तजार न कर सके।

SHRI JYOTIRMAY BOSU (Diamond Harbour): On a point of order. This morning you told me during the question hour that there were no concessions for late comers. This morning you have gone on record saying so.

MR. SPEAKER: You got the concession.

SHRI JYOTIRMAY BOSU: I ask for your ruling with regard to Mr. Reddy's behaviour in the House.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, पहले मंत्री जी देर से आने के लिये सदन से माफ़ी मांगें ।

अध्यक्ष महोदय कैसे मांगें । आप खड़े नहीं हुए, आप ने पढ़ा नहीं, वे कैसे माफ़ी मांगें ।

श्री अटल बिहारी वाजपेयी : वे देर से आये हैं ?

MR. SPEAKER: After all he is there.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, ऐसा न कीजिये । जब मैं अपनी सूचना पढ़ने के लिये खड़ा हुआ, उस समय बे सदन में नहीं थे और मैंने कहा था कि गृह मंत्री जी कहाँ हैं ।

MR. SPEAKER: He was on the way.

SHRI SHYAMNANDAN MISHRA: Nobody saw him anywhere in the House at that time.

श्री अटल बिहारी वाजपेयी : दूसरी बात यह है कि हमें बयान की कापी नहीं मिली है ।

DR. KAILAS (Banshay South): The Deputy Home Minister was there in the House. He represents the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I am sorry I am late by two or three minutes. Even so, my colleague, the Deputy Minister was here.

PROF. MADHU DANDAVATE (Rajapur): A copy of the statement is not available.

MR. SPEAKER: There is no statement with me.

SHRI K. BRAHMANANDA REDDY: Can I make the statement?

SHRI K. S. CHAVDA (Patan): It should have been circulated earlier. This is a matter of very serious and urgent nature. The convention is being violated.

SHRI JYOTIRMAY BOSU: Let the calling attention be postponed till 4 o'clock. Let the statement be circulated and let us read it before it is taken up.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, मैं इन के प्रस्ताव का समर्थन करता हूँ, क्योंकि इस में परिपाटी का उल्लंघन हुआ है, हमें वक्तव्य नहीं मिला है ।

श्री शंकर बखाल सिंह (बनारस) : अध्यक्ष महोदय, काल-एटेंशन की जगह डिस्कशन के लिये समय मुकर्रर किया जाय, जिस से सी० पी० आई० और इतर के दूसरे सदस्यों को भी बोका मिले । आप काल एटेंशन की जगह डिस्कशन के लिये दो घंटे का समय मुकर्रर कीजिये जिस से सभी लोगों को बोलने का मौका मिल सके । इस काल-

स्टेट्समन में जिन लोगों के नाम हैं, एक कांवेसी सदस्य को छोड़ कर बाकी सब नाम उधर के हैं, डिस्कशन रखने में दूसरे सदस्यों को भी मौका मिल सकेगा ।

श्री मधु लिखवे (ठाकुर) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ... (व्यवधान)

श्री श्यामनन्दन मिश्र : प्राय पहले माननीय सदस्य श्री मधु लिखवे का प्वाइन्ट ऑफ़ ऑर्डर सुन लीजिये ।

श्री मधु लिखवे : अध्यक्ष महोदय, वर्षों से चली आ रही इन सदन की परिपाटी को तोड़ा जा रहा है । इस लिये मैं मुझे पर मैं प्राय की व्यवस्था चाहता हूँ पहले में परिपाटी है कि जब ध्यान आकर्षण का नोटिस लिया जाता है तो 10-15 मिनट पहले सदस्यों के बीच में मंत्री जी का जो बयान होता है, उसे बांटा जाता है । पहले तो मंत्री जी ही 12 बजने के बाद प्राय-यह पत्रनी बचती हुई । दूसरी गल्ती यह कि अभी तक बयान नहीं दिया गया । तब फिर प्रश्न कैसे पूछे जायेंगे, उस पर प्रतिक्रिया कैसे व्यक्त की जायगी ।

SHRI INDRAJIT GUPTA (Alipore)
 Before it is taken up, copies of the statement should be made available at least to those members whose names appear here.

SHRI SHYAMNANDAN MISHRA:
 It should be given to all those who demand it.

SHRI INDRAJIT GUPTA: I do not mind.

Up till now the minimum convention has been that the five members, whose names appeared in the list, got advance copy of the statement. I am worried because once we allow this procedure, this will become a precedent and in future for the other Calling Attention Notices the same thing will happen. Therefore, I think Shri Jyotirmoy Bosu has made a sensible suggestion for once. It may be postponed till 4 O' Clock.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, प्राय यह स्वीकार करोगे कि यह मामला गम्भीर है, आवश्यक है, और इस पर सदन गहराई में विचार करना चाहेगा । सरकार को भी बकलव्य तैयार करने में समय लना है । इसीलिये गृह मंत्री जी भागते भागते प्राय है । उन को भी और वाड़ा समय मिल जायेगा । अगर वह कुछ पुनर्विचार करके कहना चाहते हैं तो कह सकते हैं, और हम आ उनका बकलव्य देखने के बाद अपने प्रश्नों को तैयार कर सकते हैं । इसलिये 4 बजे तक यह मामला स्थगित कर दिया जाय ।

SHRI JYOTIRMOY BOSU: At 12.30 Shri Desai would be examined by the doctors. From the latest bulletin we shall know how much weight he has lost till today. So, from that point of view also, it is beter that we wait till 4 O' Clock.

SHRI SHYAMNANDAN MISHRA:
 May I make one submission? The form in which the Calling Attention motion has been admitted is of a restricted nature. Many of us have given notices of calling attention motions and they also relate to the demand for the revocation of the emergency. This forms one of the important demands of the hon'ble Mem-

[Shri Shyam Nandan Mishra]

ber Shri Morarji Desai, as indicated in his letter to the Prime Minister. So, it is our hope that the hon. Minister of Home Affairs will refer also to the demand for the revocation of the emergency, and the mover of the motion, Shri Vajpayee, too would be allowed to refer to that point, when he makes his own observations.

SHRI VASANT SATHE (Akola): Sir, you will recall that yesterday, on the request of my opposition friends, I accommodated them by saying that my short notice question could be postponed, if the Calling Attention Notice was to be taken up in this House today. Now, if the poned till 4 O' Clock, my short notice question can be taken up. Why should I be deprived of my short notice question?

SHRI P K. DEO (Kalanandi): My submission in this regard is that the entire country is exercised over the health of Shri Morarji Desai. A medical bulletin is being issued on the health of Shri Desai daily. I would request the Government that a copy of the bulletin should be placed in the library so that we can get the latest information regarding the health of Shri Desai.

श्री प्रमत्त बिहारी वाजपेयी · अध्यक्ष
 जी, कोई नियम नहीं है, परिपाटी है। प्रा
 परिपाटी भी नियमा जैसा ही महत्वपूर्ण है।

MR. SPEAKER: As you know, here is no such rule about supply of advance copy of the statement. But we have been following this practice. We have also followed the practice that in case, due to some difficulties, the copy was not supplied in advance, I would be asking the Minister to read it out in the House.

SHRI SEZHIYAN (Kumbakonam): What is the difficulty? Let him explain.

SHRI INDRAJIT GUPTA: Please do not start a new procedure affecting the rights of Members on all Calling Attention.

SHRI SHAMNANDAN MISHRA: We cannot go by the exceptions that you have allowed in the House. We have to follow the practice that we have been following.

MR. SPEAKER: As for the rule, it is there. As for the practice of laying it or reading it out, that is also there. Shri Mishra says that there can be exceptions in some cases, to which I have no objection, but I would like to hear from the Home Minister what he has to say, what time would suit him.

SHRI K. BRAHMANANDA REDDY: I have no objection if you are pleased to take it up at 4 p.m.

MR. SPEAKER: Let it be 5 O' Clock.

SOME HON. MEMBERS: No.

SHRI K S. CHAVDA: Why not 4 O' Clock

SHRI P G. MAVALANKAR (Annedabad): Three O' Clock.

MR. SPEAKER: I very much want to be here when he makes the statement, but at 4 O' Clock the Soviet delegation people who arrived this morning are calling on me, and I am giving tea. Either fix it at 3 O' Clock or....

SOME HON. MEMBERS: Yes.

MR. SPEAKER: Then, who knows you will finish by 5.30.

SHRI PLOO MODY (Godhra): Two O' Clock

MR. SPEAKER: Why not be a little more generous. Let it be at 3 p.m.

SOME HON. MEMBERS: No, Sir.

MR. SPEAKER: The statement has already come, but it is a bit late now. I request you to have it at 5 O' Clock. If you do not agree, let it be at 4 O' Clock. Then I will not be able to hear you.

SHRI K BRAHMANANDA REDDY: I have no objection even if at 3 p.m.

SHRI P. K. DEO: What happened to my request about the medical bulletin regarding Morarji Bhai's health?

MR. SPEAKER: That you have asked in the Calling Attention. That was decided yesterday, and that is exactly the same thing which has come today.

So, it will be taken up at 3 O' Clock.

12.17 hrs.

**PUBLIC ACCOUNTS COMMITTEE
 HUNDRED AND FORTY-SIXTH REPORT**

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I beg to present the Hundred and forty-sixth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor-General of India for the year 1972-73, Union Government (Defence Services)—Paragraphs 6, 8, 9, 12 13 and 19.

12. 17½ hrs.

**STATEMENT RE: CORRECTION OF
 ANSWER TO Q No 141 DATED
 27TH FEBRUARY, 1975 RE. DURGA-
 PUR STEEL PLANT**

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): As soon as the verbatim proceedings of the Lok Sabha for the 27th February, 1975 were received in the Department for scrutiny, it was noticed that certain inaccuracies had occurred in the answers given by me to supplementary questions relating to Lok Sabha Starred Question No. 141 answered on the 27th February, 1975. These had to be examined with reference to the concerned old records and it was not possible to make this

correction statement earlier in view of the time taken in checking up the records and due to the intervening holidays.

While answering supplementary questions to the above mentioned question, I had stated in connection with the responsibility for the poor maintenance of the coke oven batteries as follows:—

"One Mr. R. K. Chatterjee was working there first as Assistant General Superintendent and then as General Superintendent and then as General Manager. We fixed the responsibility on him. He was demoted. Later on he made a representation against that but ultimately he had to leave the plant"

The above statement did not explain the correct position. The position is that Government decided that Shri R. K. Chatterjee who had functioned as Assistant General Superintendent and then as General Superintendent and was working as General Manager at the time of submission of the Pande Committee report, should bear the fullest share of responsibility. Accordingly his services were dispensed with

I had mentioned in answer to another supplementary question "Action is being taken to complete the rebuilding of the coke oven battery as quickly as possible." The correct position is that coke oven battery No 1 has already been rebuilt. Batteries Nos 2 and 3 are to be re-built according to a phased programme.

12 20 hrs.

MATTER UNDER RULE 377

GOVERNMENT'S FAILURE TO FILL VACANCIES IN THE HIGH COURTS AND SUPREME COURT

श्री नरु सिन्घे (बांका) : अध्यक्ष महोदय, इस वक्त देश के कुछ न्यायालयों में